



2026:AHC:14045

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 1458 of 2026

Nirmal Singh And Another

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Gyan Prakash Tiwari, Kamlesh Tiwari
Counsel for Respondent(s)	:	C.S.C., Shashi Kant Mishra

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. After some arguments, a prayer has been made by the counsel for the petitioners to dismiss the present petition as not pressed with liberty to the petitioners to file a fresh petition.
2. This prayer has not been opposed by Shri S.K. Mishra, learned counsel as well as by the learned Standing Counsel appearing on behalf of Respondents.
3. Prayer is allowed.
4. Accordingly, the petition is dismissed as not pressed with liberty as prayed.
5. Office is directed to return the certified copy of order which is appended along-with the petition to the learned counsel for the petitioners, after keeping the photocopy of the same.

(Prakash Padia,J.)

January 20, 2026

Swati